



The Meghalaya Regulation of Gaming (Repeal) Act, 2023

Act No. 04 of 2023

Keywords:

Repeal the Meghalaya Act No. 9 of 2021

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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 4th May, 2023.

No.LL(B)46/2020/133.—The Meghalaya Regulation of Gaming (Repeal) Act, 2023 (Act No. 4 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2023

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 2nd May, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 4th May, 2023.

THE MEGHALAYA REGULATION OF GAMING (REPEAL) ACT, 2023**An****Act**

to repeal the Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Fourth Year of the Republic of India as follows:-

- | | |
|--------------------------------------|---|
| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Regulation of Gaming (Repeal) Act, 2023.
(2) It shall come into force with effect from the date of notification in the official gazette. |
| Repeal | 2. The Meghalaya Regulation of Gaming Act, 2021 (Meghalaya Act No. 9 of 2021) and the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 are hereby repealed. |
| Savings | 3. The Repeal of the Meghalaya Regulation of Gaming Act, 2021 and the Meghalaya Regulation of Gaming (Repeal) Ordinance, 2022 by section 2 shall not -
(a) revive anything not in force or existing at the time of such repeal; or
(b) affect the previous operation of the Repealed Act, Rules framed thereunder, Orders or anything duly done or suffered there under; or
(c) affect any rights, privilege, obligation, or liability acquired, accrued or incurred under the Repealed Act or Orders under such Repeal Act; or
(d) affect any license fee or any sum of money or fee by whatever name called, realized by Government or persons duly appointed by Government, in respect of anything done under the provision of the Repealed Act; or
(e) affect any investigation, inquiry, adjudication or any other legal proceedings initiated, completed and Orders passed under the Repealed Act instituted before such repeal. |

L. L. SHANGPLIANG,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.